



come to the notice of the project proponent now namely various correspondence exchanged between Respondent No. 1, 4 and NCSCM indicating the fact that GCZMP Plan 2011 is having serious issues as regards its veracity visa vis the situation at site the fact that the Coastal Zone Management Plan 2011 has several discrepancies and that the said plan do not tally with the survey plan maintained by the office of Directorate of Settlements and Land Records, Government of Goa. I say that the project proponent had raised objections to the Coastal Zone Management Plan 2011 in so far as the property bearing survey no. 134/3 of the Village of Cavlossim is concerned by bringing to the notice of the authority that in the said plan, the sand dunes are wrongly reflected in the property bearing survey no.134/3 of Village Cavlossim where the project proponent is undertaking development. I say that said objections raised are already placed on record by the project proponent before this Hon'ble Tribunal. I say that despite of substantial time having been lapsed after raising the said objection, till issues by the project



*M. P. Mehta*

proponent is not addressed by the Respondent No. 1  
i.e GCZMA.



2. I say, that as the project proponent was not getting any feedback, nor response from the GCZMA i.e Respondent No. 1, the project proponent, sought information under RTI act vide RTI's letter dated 15.11.2024, interalia seeking details pertaining to CZMP Plan 2011. I say that in response to the said letter, various documents came to be obtained. ***Annexed hereto and marked as Annexure R2- A Colly is the copy of the RTI Applications dated 15.11.2024.***

3. I say that in response to the said RTI letter, the Department of Environment & Climate Change vide letter dated 05/12/2024 called upon the representative of the Respondent No. 2 to carry out inspection of files to enable the said department to furnish the necessary documents under RTI. The perusal of one of the files which came to be inspected by the undersigned and the documents which were

*M. S. J. J. J.*

obtained under RTI clearly reveals that there are serious issues as regards GCZMP Plan 2011. That out of the various documents by the undersigned only the relevant documents which are necessary for the present proceedings are being annexed herein infact the undersigned is still in the process of inspecting the files as there are several files pertaining to GCZMP Plan 2011.

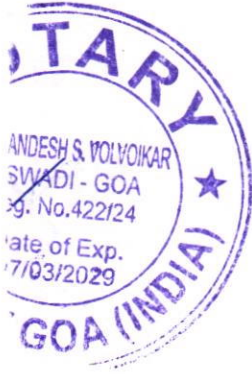
***Annexed hereto and marked as Annexure R2-B is the copy of the said letter dated 05/12/2024.***

4. I respectfully say that on perusal of the said documents furnished by GCZMA, under RTI it becomes clear that the GCZMA are well aware of the fact that CZMP Plan 2011 is defective in as much as inspite the same being notified there are various issues which has been raised pertaining to the veracity of the said plan. As a matter of fact, the said plan do not confirm to the factual situation at loco.

*M. Anuj Mehta*



5. I say that the documents obtained under the RTI more particularly the note of Ministry of Environment Forest and Climate dated 17.01.2024 and subsequent noting's which are issued to the undersigned under the RTI along with the list of the areas/villages in respect of the corrections which are required to be carried out in CZMP Plan copy of which came to be furnished. Besides the above documents the Ministry of Environment Forest and Climate also furnished various document to the representative of the Respondent No. 2, the relevant documents which would be necessary to adjudicate the real controversy in the present appeal is being produced before this Hon'ble Tribunal with liberty to produce more documents if need be. I say that based on the information furnished by the Ministry of Environment Forest and Climate more particularly, the noting in the file and the annexures referred to therein namely list of the areas where correction are required in the GCZMP Plan which list is duly certified by the Director of Settlement of Land Records, it is apparent that the Village of Cavelosim is one of the Village where there



*M. Pranjy M. Chawani*

are serious issues as regards GCZMP Plan 2011. As per the said noting's and annexures furnished to the undersigned under RTI it is apparent that in respect to the Village Cavelossim, Ambelim, Assolna, Velim even village boundary and survey plots are not super imposed properly.

***Annexed hereto and marked as Annexure R2-C Colly are the noting's along with the list of villages which requires corrections.***

6. I say that as a matter of fact, the discrepancies noticed in GCZMP Plan 2011 has also delayed in finalisation of GCZMP Plan for the year 2019. Infact, after notifying GCZMP Plan 2011 on 6<sup>th</sup> September 2022, the Directorate of Environment and Climate Change and Member Secretary GCZMA, vide email dated 11/12/2023 intimated NCSCM that there are discrepancies in GCZMP Plan. In response to the said correspondence, the NCSCM vide letter dated 14/12/2023 informed the Directorate of Environment and Climate Change that since the plan is notified, to seek necessary instructions from the MOEF to update,

*Manoj Melhan*





change and correct the GCZMP Plan 2011. Infact Hon'ble Chief Minister of State of Goa vide a letter bearing no. 1/1/2024/CM/53 dated 14/02/2024 addressed to the Hon'ble Minister for Environment and Forest in clear and unequivocal terms reiterated the discrepancies in GCZMP Plan 2011 and sought directions to NCSCM to carry out corrections in GCZMP Plan 2011. In the said letter, the Hon'ble Chief Minister interalia identified various discrepancies in GCZMP Plan 2011 namely that the village boundary and the survey plot are not superimposed properly on GCZMP Plan, HTL line is shifted towards landward side, that village boundary, and that khazans and water bodies are wrongly located in CZMP Plan 2011. By the said letter the Hon'ble Chief Minister of Goa sought suitable directions to be issued by the Ministry of Forest, Environment and Climate change to NCSCM to correct the anamolus identified therein.

***Annexed hereto and marked as Annexure R2-D Colly is the copy of the email dated 11/12/2023, letter dated 14/12/2023 and letter dated 14/02/2024.***

*M. P. Mehan*

7. As a matter of fact, on 19/02/2024, acting on the letter addressed by the Hon'ble Chief Minister of the State of Goa, the Ministry of Environment, Forest and Climate Change, Govt of Goa called for a meeting on 23/02/2024 and NCSCM, Chennai to discuss the issues raised by Govt. of Goa, concerning CZMA Plan 2011. The said meeting was scheduled between the Director of NCSCM, Coastal Zone Management Authority, Chairman and Member Secretary Goa Coastal Zone Management Authority and Secretary Department of Environment and Climate Change.

***Annexed hereto and marked as Annexure R2-E is the copy of the minutes of the meeting held on 23/02/2024.***

8. At the said meeting it came to be resolved as follows:

- a) that Govt. of Goa shall provide updated survey plans in sheet file format and certified PDF format.
- b) It was also agreed that NCSCM to modify HTL based on updated data,

*Manoj Mehan*





c) that NCSCM would revise the corresponding GCZMP maps and submit the revised GCZMP maps to GCZMA within two weeks from modification of HTL.

d) that, NCSCM along with the representative of NCESS, Govt. of Goa, will undertake field survey for rectification, ratification and validation of GCZMP Plan 2011.

9. I say that by letter dated 12/04/2024, Department of Environment and Climate Change intimated NCSCM that after converting their survey plans to shape file format, GCZMP 2011 Plan was superimposed on the said survey plan, it was noticed that there was shift of survey holding boundaries of each and every property.

***Annexed hereto and marked as Annexure R2-F is the copy of the letter dated 12/04/2024.***

10. It is stated that by letter dated 04/04/2024 addressed by the Department of Environment and Climate Change to the Joint Secretary, Ministry of Environment and Forest and Climate Change, the

*M. P. Mehani*

Joint Secretary was intimated that pursuant to the meeting held on 23.02.2024, the Directorate of Settlement and Land Record, Goa has oriented the bund boundary of CRZ areas as prepared from GCZMA plan 2011 and that the same has been forwarded to NCSCM Chennai on 28/04/2024. It was also intimated by the said letter that NCSCM has sought two months time to update the GCZMP plan 2011 as per the survey plans of the State.

***Annexed hereto and marked as Annexure R2-G is the copy of the letter dated 04/04/2024.***

11. I say that on 26/12/2024, Minister of Environment, Forest and Climate Change convened the meeting under the Chairmanship of Joint Secretary, MOEF to discuss the status of updation revision of GCZMP 2011 Plan. By another letter dated 18/12/2024, the Department of Environment, Forest and Climate Change intimated the Director of NCSCM and Ministry of Environment, Forest and Climate Change that considering the mismatch of the survey boundaries and the shifting of the boundaries on



*M. Chojmehani*

landward side that the shift of the boundaries was of 10-20mtrs towards landward side.

***Annexed hereto and marked as Annexure R2-H Colly are the copies of the letter dated 26/12/2024 and 18/12/2024.***



12. I say that the perusal of the said information clearly reveals that there are several anomalies and discrepancies in the GCZMP Plan 2011 which are to the knowledge of the authorities including Respondent No. 1 GCZMA. In spite of the said fact, the Respondent No. 1 i.e. GCZMA failed to bring the said facts on record before this Hon'ble Court and represented before this Hon'ble Court pursuant to the inspection report dated 03/10/2024 that sand dunes are purportedly destroyed to the extent of 304.90 sq.mtrs within the property bearing Survey No. 134/3.

13. I say that as a matter of fact, except for the sand dunes within the area of 0 to 200 mts, there are no sand dunes existing in the property bearing Survey No. 134/3 from 200 to 500mts. At the cost of repetition, I

*M. Manoj M. J. Chaw*

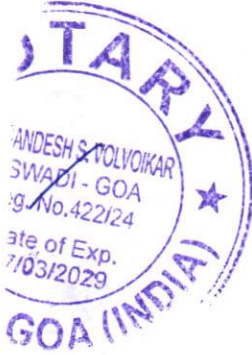
respectfully states that by a letter dated 03.4.2023 the Project Proponent has raised objections on GCZMP plan 2011 and called upon the authorities to rectify the said plan. The said sand dunes which are wrongly depicted in the CZMP plan 2011 are identified in the plan annexed hereto as **Annexure R2-I** in red shading. I say that there are no sand dunes, in the area, identified in the said plan in red shading. In spite of the said fact the inspection report submitted by NCSCM and GCZMA gives an impression of existence of the sand dunes. The said authorities instead of bringing to the notice of this Hon'ble Court the factual situation at site, chose to use the GCZMP plan 2011 and sought to locate the access on the said plan without disclosing to this Hon'ble Court that the said plan i.e. GCZMP plan 2011 is subject to rectification and corrections due to various discrepancies including shifting of boundaries of the plot to the extent of 10 to 20mtrs.

14. I say that it is worthwhile to mention that if the survey boundary as per the plan prepared by the Directorate of Settlement and Land Records, who are the

*M. Anoj Mehari*



authorities in terms of Land Revenue Code, are not in sync with GCZMA plan 2011 and or the Village boundaries and survey boundaries do not tally, the question of GCZMA relying on the said plan to make attributions of destructions of sand dunes would not arise, more particularly in view of the fact that there were never any sand dunes at the area depicted in the plan at **Annexure R2-I** in red shading.



15. I say that the authorities also failed to bring to the notice of this Hon'ble Court that the Project Proponent vide letter dated 03/04/2023 has raised objections to CZMP Plan 2011. Infact, by a letter dated 22.10.2024 addressed to the Respondent No. 1, the Respondent No. 2 reiterated the request and called upon the Respondent No. 1 to look into the matter at the earliest. I say that the said objections are still pending. Infact, GCZMA vide letter dated 25/10/2024 forwarded the representation of the Project Proponent to the NCSCM. As per the information obtained by the Respondent No. 2 under the RTI, it has come to the knowledge of the Respondent No. 2 that the GCZMA

*Manoj M. Jethani*

is awaiting necessary action on the said objections from NCSCM. In this set of facts, it was the bounded duty of the authorities to put forth before this Hon'ble Court the fact that said GCZMP Plan 2011 has multiple errors.

***Annexed hereto and marked as Annexure R2-  
I is the copy of the letter dated 25/10/2024.***

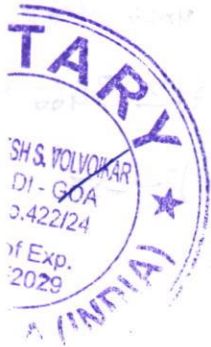


16.I Say that the GCZMA, MOEF and NCSCM, who are the competent authorities have clearly raised doubts on the veracity of the CZMP Plan 2011. I say that it is the case of the project proponent also that the CZMP Plan do not depict the correct situation at loco. I said that there are no sand dunes at the location marked in the plan annexed at annexure R2-II in red shading. I say that said property came to be purchased by the project proponent in the year 1995. I say that at that time, also, there were no sand dunes at the location depicted in the plan annexed hereto in the red shading.

17.At the cost of repetition, I say that the Project Proponent has not destroyed any sand dunes during

*Manoj Mehan*

the course of construction at any point of time nor the Project Proponent intend to degrade the environment by any of its acts. I say that the project of the Respondent No. 2 ie actual construction of the building is located in the portion of survey no. 134/3 of Village Cavelossim where there are no sand dunes identified even in CZMP Plan 2011.



18. I say that the said facts are very vital and goes to the root of the matter which were all within the knowledge of GCZMA who intentionally withheld the said facts from this Hon'ble Court. I say that the Respondent No. 2 hence seeks liberty of this Hon'ble Court to place these subsequent facts on record.

19. I say that the contents of above paras of the present affidavit are true to my knowledge and records which are true and correct.

Place: Panaji, Goa

*M. Vinay M. Phane*

RESPONDENT NO. 2

Date: 15/01/2025

*Varg*

Adv for Respondent NO. 2



SOLEMNLY AFFIRMED AND VERIFIED  
 BEFORE / ME BY Mr. Manoj Kumar Menezes  
 WHO IS IDENTIFIED BEFORE/ME  
 BY Aadhar Card No. 9512 3466 8969  
 WHOM I KNOW  
 SERIAL NO. 186 DATED 15/01/2025

*Sandesh S. Volvoikar*  
 15/01/2025

**Sandesh S. Volvoikar**  
 ADVOCATE & NOTARY  
 Govt. of Goa (India)  
 Panaji, Tiswadi - Goa 403 001



From :

NOVA RESORTS PRIVATE LIMITED

Represented By Authorised Representative

**Manoj Kumar Mehani**

1/ CB 1, Sapna Garden, Chogum Road  
Porvorim, Bardez Goa 403501

Date 15.11.2024

To,

The Public Information Officer

GCZMA

Panjim , Goa

**SUB: Application Under Right to Information Act, 2005**

Sir/Madam,

I hereby request following information under the provisions of the RTI Act, 2005:

1. Certified copy of the Application, Inspection Report of GCZMA Expert Members, Survey Inspection Report, Minutes of the GCZMA meeting, file notings, approval copy along with the approved plans, pertaining to the Permissions dated 20/10/2015 (copy enclosed) granted to M/S Nova Resorts Pvt. Ltd., for Hotel project in Survey No. 134/3, Village Cavellossim, Salcette, Goa.
2. Action taken on the request /applications dated 03.04.2023 and 22.10.2024 (copies are enclosed herewith), along with copies of any correspondences including email made to any agencies in this regards.

I am ready to pay the necessary fees for the same.

I declare that I am citizen of India. Enclosed herewith the copy of Adhaar Card No.

9512 3466 8989.

Kindly provide the requested information within 30 days as stipulated under the RTI Act, 2005.

Thank You.

Yours sincerely

Manoj Kumar Mehani

9873090565

manojmehani@gmail.com

O/o Member Secretary  
Goa Coastal Zone Management Authority  
C/o Department of Environment & Climate Change  
Dempo Tower 4th Floor,  
Panna Plaza Panjim-Goa, 403001

From :

NOVA RESORTS PRIVATE LIMITED

Represented By Authorised Representative  
**Manoj Kumar Mehani**  
 1/ CB 1, Sapna Garden, Chogum Road  
 Porvorim, Bardez Goa 403501



Date 15.11.2024

To,

The Public Information Officer  
 Goa State Environmental Impact Assessment Authority  
 Patto, Panjim, Goa



**SUB: Application Under Right to Information Act, 2005**

Sir/Madam,

I hereby request following information under the provisions of the RTI Act, 2005:

1. Certified copy of action taken report of MS GCZMA with Ref. No. GCZMA/S/15-16/09/1775 dated 20/10/2015 pertaining to M/S Nova Resorts Pvt. Ltd. (Copy enclosed) along with minutes of meetings of SEAC, SEIAA, Inspection report of SEAC, Copy of recommendation/ Permission of SEIAA etc. pertaining to the said project.

I am ready to pay the necessary fees for the same.

I declare that I am citizen of India. Enclosed herewith the copy of Adhaar Card No.

9512 3466 8989.

Kindly provide the requested information within 30 days as stipulated under the RTI Act, 2005.

Thank You.

Yours sincerely

Manoj Kumar Mehani

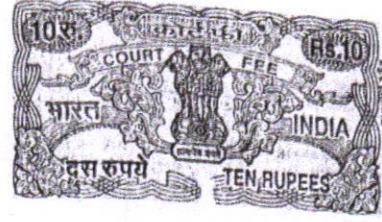
*Manoj Kumar Mehani*

9873090565

Manojmehani@gmail.com

From :

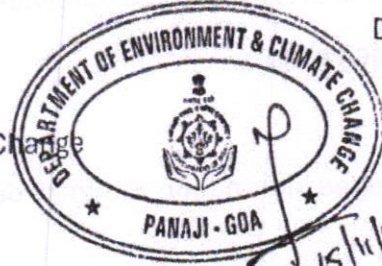
**Manoj Kumar Mehani**  
1/ CB 1, Sapna Garden, Chogum Road  
Porvorim, Bardez Goa 403501



To,

The Public Information Officer  
Directorate of Environment and Climate Change  
Panjim, Goa

Date 15.11.2024



**SUB: Application Under Right to Information Act, 2005**

Sir/Madam,

I hereby request following information under the provisions of the RTI Act, 2005:

1. Certified copies of the Inspection Reports, Survey Reports, Ground Truthing Study Report, Field Survey Report and all other Technical Reports/ Studies done by various agencies for preparation of CZMP Plan 2011, pertaining to the survey no. 134/3 and 135/4 of village Cavelossim, Salcette Goa.
2. Copy of the report showing scientific data for Sand Dunes Mapping in survey no. 134/3 and 135/4 of village Cavelossim, Salcette Gca.
3. Certified copies of the Minutes held on 23.02.2024 at NCSCM office, Chennai for Revision/ Updation /Correction of the notified CZMP Plan 2011.
4. Certified copies of the letters written to MOEF&CC, New Delhi requesting for approval for revised/ updated CZMP 2011.
5. Certified copies of the Receipts/ Payments made to NCSCM for preparation of the already notified CZMP 2011 for 1:4000 scale along with the quotation of NCSCM.
6. Certified copies of all correspondences, letters, emails etc. between Ministry of Environment (Govt of Goa) /GCZMA and NCSCM Chennai and Vice versa, right from award of work to NCSCM for preparation of CZMP 2011 till date.

Contd P/2

P(2)

I am ready to pay the necessary fees for the same.

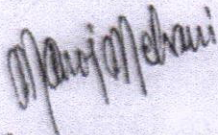
I declare that I am citizen of India. Enclosed herewith the copy of  
Adhaar Card No.9512 3466 8989

Kindly provide the requested information within 30 days as stipulated under the RTI Act, 2005.

Thank You.

Yours sincerely

Manoj Kumar Mehani



PH: 9873090565

EMAIL: MANOJMEHANI@GMAIL.COM

Annexure R2 - B



**Government of Goa**  
**Department of Environment & Climate Change**  
4<sup>th</sup> Floor, Dempo Tower, Patto, Panaji-Goa  
Phone Nos.: 0832-2951089 e-mail: [dir-env.goa@gov.in](mailto:dir-env.goa@gov.in)

No.1/16/2007/ENVT&amp;CC/DIR/2023-24/1545

Date: 05/12/2024

To,  
Manoj Kumar Mehani,  
1/CB 1, Sapna Garden, Chogum Road,  
Porvorim, Bardez, Goa.

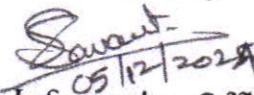
**Sub: Information under Right to Information Act 2005**

Ref:- Your RTI Application dated 15/11/2024 received by this office on 15/11/2024.

Sir,

With reference to your RTI application dated 15/11/2024, received in this office on 15/11/2024, you are requested to appear in this office in person or through any authorized person on **11/12/2024 between 10:30 am to 12:30 pm** to inspect the file and whatever documents which are available in the file may please be identified so as to provide the same upon payment of requisite fees.

Yours faithfully



Public Information Officer  
Department of Environment & Climate  
Change (DoE&CC)

Annexure R-3 C Colly

V/N 1376

INFORMATION ISSUED UNDER RTI ACT,  
2005

NO. GCZMA/GEM-MISC/13-14/Part VII/

Department of Environment & Climate Change

Date:- 11/07/2022

**NOTE**

The Department of Environment, Government of Goa entrusted the task of Preparation of Coastal Zone Management Plan (CZMP) as per the provision of CRZ Notification, 2011 in 1:25,000 scale as well as 1:4000 scale to the National Centre for Sustainable Coastal Management ( NCSCM) Chennai in 2016.

That GCZMA deliberated on draft of CZMP 2011 sent by NCSCM and The Authority after detailed deliberation and discussion decided to request for revision/amendments in the Goa Draft CZMP, 2011 on the following issues:

1. Removal of depiction of Port limits in the CZMP maps.
2. Non-depiction of structures.
3. Removal of buffer zone for Mangroves in Khazan lands, as is already provided in CRZ Notification 2019.
4. Permit other development activities in fishing wards.
5. The extent of the boundary of the CRZ area in the Khandepar river to be incorporated as per the recommendation of the Water Resources Department.
6. The Survey nos and their sub divisions to be depicted on the final CZMP maps in the 4000 scale.

That GCZMA wrote letter to NCSCM to consider above changes in Goa CZMP 2011 whereas NSCSM replied that GCZMA has to submit such request to NCZMA before finalization/notification of CZMP 2011.



That GCZMA 44<sup>th</sup> meeting of NCZMA held on 22.2.2022 under the chairmanship of the Secretary, Environment and Climate Change, Govt. Of India put forth above recommendations to be incorporated in Goa CZMP 2011 for discussions and deliberations.

That as per 44<sup>th</sup> minutes of meeting of NCZMA, GCZMA requested NCSCM to move all the Ports limits and structures depicted on CZMP 2011 and requested to depict only approved development/structures such as Archeological & Heritage sites , fishing jetties, rams etc . on draft Goa CZMP 2011.

Hence in view of above on recommendations of GCZMA, NCSCM accordingly removed all the port Limits and structures depicted on Goa CZMP 2011 and depicted only approved development/structures such as Archeological & Heritage sites, fishing jetties, ramps etc. and re-sent revised final draft of Goa CZMP 2011 to GCZMA.

GCZMA after receipt of final draft of Goa CZMP 2011 from NCSCM deliberated in the its 314<sup>th</sup> minutes of meeting held on 30/06/2022, the GCZMA decided to recommend to the NCZMA to consider the CZMP for approval and Notification.

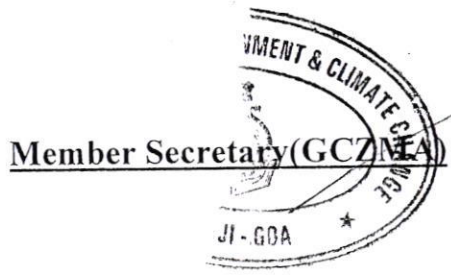
Hence in view of above Draft letter addressed to MoEF &CC for Notification of Goa CZMP 2011 attached herewith for your kind approval


Submitted for approval




Adv. Badal Gaonkar

Legal Assistant (GCZMA)




 11/07/2022

Secretary (Environment)/Chairman-(GCZMA)

  
11.7.22

HON'BLE MINISTER OF ENVIRONMENT & CC

  
11/7/22

Dir of Env. P/M. -> GCZMA

3/N 1378

INFORMATION ISSUED UNDER RTI ACT,  
2005

NO. GCZMA/GEM-MISC/

Department of Environment & Climate Change

Date:-

**NOTE**

The GCZMA addressed letter dated 11/07/2022 bearing reference No. GCZMA/GEN-MISC/13/14 part/VII/779 to MoEF for approval and notification of CZMP 2011 for State of Goa for which final draft of CZMP 2011 prepared by NCSCM was also shared to MoEF. Whereas after receipt of above stated letter, MoEF through email requested GCZMA to send summary proposal/executive summary of Goa CZMP 2011 accordingly as requested draft letter of proposal and summary of CZMP 2011 prepared and attached herewith for your kind approval.

Submitted for Approval

Adv. Badal Gaonkar  
Legal Assistant (GCZMA)

~~DIRECTOR OF ENVIORNMENT & CC  
MS GCZMA~~

~~SECRETARY OF ENVIORNMENT & CC~~

*A. send it to MOEF&CC as the letter  
with same content has already approved by  
Able Minister. 14-7-22*

~~CHAIRMAN OF GCZMA~~

MS (GCZMA)



~~ABLE MINISTER OF ENVIORNMENT & CC~~

SIN

No: GCZMA/Gen-Misc/13-14/Part-VII/  
Dept. of Environment & Climate Change

Date: / 06 / 2023.

**NOTE**

The Ministry of Environment, Forest & Climate Change (MoEF&CC) has provided guidelines for Draft General guideline / template for preparation of Integrated Island Management Plans (IIMPs) of smaller islands having area than 10 HA for the Backwater Islands (*Copy of Draft Guideline are place in file at flag "A"*)

On perusal of the same, we may agree to the said guidelines and convey same to the Ministry of Environment, Forest & Climate Change (MoEF&CC).

Submitted for approval please.

SECRETARY  
Forward No: 4288/23  
Date: 22/6

*(Signature)*  
(Sanjeev Joglekar)

O.S.D (Environment & CC)

Director (Environment & CC):

*Acted*  
21/6/23

Secretary (Environment & CC):

*He*  
22.6.22

Hon'ble Minister for Environment & CC:

*(Signature)*  
22/6/23

Director/JL Secretary (ENV)  
Inward No: 1127  
Date: 26/06/2023



*OSD (Env. & CC)*

*peruse final letter for signature*

*Wilen.*

Office of the Minister for PWD  
ENVIRONMENT & CLIMATE CHANGE  
LAW & JUDICIARY, LEGISLATIVE AFFAIRS

Inward No: 68  
Date: 22.06.2023

6/14

Received a letter No. NCSCM/CZMA/Goa/23-476/EDC dated 27/10/2023 from the office of National Centre for Sustainable Coastal Management, Ministry of Environment, Forest & Climate Change, Government of India in reference to the this office letter dated 05/10/2023 the PDF copies of the draft CZM maps of Goa on 1:4000 scale prepared by replacing the cadastral data layers with the georeferenced shapefiles of cadastral data provided by the DSLR, Goa to NCSCM on 07/07/2023 with discrepancies in the shape files of overlapping and voids at village boundaries on the approved CZMP data have been forwarded to this office and are requesting confirmation for submitting the hard copies prints.

The NCSCM states that such discrepancies in the maps which may arise are due to the discrepancies in the shape files of DSLR of overlapping and voids at village boundaries ; the office of DSLR, Goa will be responsible and all questions in this regard should be addressed to the DSLR, Goa

Further NCSCM replies to the request at para 2 of the letter No. 15-5-2022/DIR/ENVT & CC/905 dated 5/10/2023, that the delineation on LTL/HTL should be appropriately updated in the CZMP map in 1:4000 scale as per shape files provided on 07/07/2023, it is stated that the LTL/ HTL ESA and CRZ have already approved by the MoEF & CC as part of the CZMP of Goa and no changes can be made to LTL /HTL,ESA and CRZ, without the approval of MoEF & CC, New Delhi and in this regards NCSCM requests to approach MoEF&CC, New Delhi to update/change the HTL /LTL etc.

Lastly the NCSCM states that this completes the contract for preparation of CZM maps of Goa (2011) on 1: 4000 scale and the CZM maps of Goa (2011) on 1: 4000 scale approved by the GCZMA were submitted by the GCZMA to MoEF&CC on 23/08/2022 and the shape files of the same CZM maps of Goa (2011) on 1:4000 scale were submitted by the NCSCM in a CD vide letter No.NCSCM/ CZMA/ Goa/23-395/EDC dated 4/9/2023.

After comparing the PDF copies of the draft CZM maps (2011) of Goa on 1: 4000 scale forwarded by the NCSCM it has been observed that the village boundaries are not properly superimposed over the survey plot and khazans, water body , HTL are shifted and accordingly tabular list is prepared and is placed in the file for further instructions from the superiors.



*Sand*  
28/11/2023  
F.S, GCZMA

O.S.D(GCZMA)

We may request NCSCM to  
correct the khazanah  
water body layers as per  
Bharatula maps of

DSLr and correct the  
Camp in 1:4000 scale

only signed in hard copy  
as this urgently requires  
for camp 2019. JN

MS/GZMA Place this in the  
GZMA meeting scheduled  
on 4/11/23 for deliberations  
@ 3:00 pm. From 3/11/23 there  
has been no specifics as to  
how we have to go about. Also  
call representative of DSLR specifically  
Pratima Kawthar or Siddesh  
Tavkar to give demo to the  
members. Download Q-GIS  
for demo to the members  
Act immediately & swiftly  
& also communicate on  
phone to the DSLR &  
Send the representatives

*Jalaj*  
3/11/23  
JN GZMA  
DA

8/M.

**Sub:** Representation on behalf of the State of Goa to the Ministry of Environment Forest and Climate change to match the CZMP,2011 maps with the Notified Bhunaksha maps of the DSLR

1. The State shared hard copy of 8000 Cadastral maps with NCSCM, Chennai to prepare Draft CZMP in 1:25000 scale and 1:4000 scale .
2. The hard copy maps had to be shared as the DSLR did not have shape files ( soft copy editable format) of the cadastral maps.
3. State asked for CZMP in 1:25000 as well as 1: 4000 scale as 1:25000 scale maps are not legible (16 maps for Goa as against 256 maps in 1:4000 scale) as Public could not have responded effectively.
4. NCSCM prepared draft CZMP in 1:25000 and 1:4000 scale and Public Hearing was conducted in 1:25000 and 1:4000 scale. In August,2022 NCZMA / MoEFCC conveyed the approval for CZMP, 2011 maps in 1:25000 scale approved by MoEFCC. ( Kindly see pg<sup>248/c</sup>)
5. DSLR has now prepared shape files of their Cadastral maps in Bhunaksha and the NCSCM CZMP 2011 maps do not match the shape files of DSLR and require to be corrected to match the DSLR maps as DSLR maps are the only legal maps notified and accepted in courts . The letters received from DSLR in this regard are placed in file at Pg<sup>247/c</sup>
6. Since this corrections will also require HTL corrections ,hence NCSCM has asked GCZMA to approach MoEFCC to approve the correction as per bhunaksha maps of DSLR . The letters received from NCSM in this regard are placed in file at Pg<sup>244/c</sup>
7. As provided in the CRZ Notificaton,2011 the CZMP Maps in 1:4000 scale are required to be provided to local bodies for implementation and there are two petitions before the Hon'ble NGT seeking the CZMP,2011 maps in 1:4000 scale.
8. As provided in the CRZ Notification ,2019 the CZMP,2019 is updation of CZMP Maps of 2011 hence the necessary corrections in CZMP Maps 2011 are required to ensure that correct maps are updated while preparing draft CZMP,2019



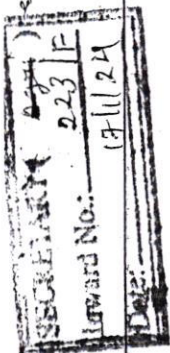
9. In order to represent the case of the State Government to the NCZMA to approve the correction of the CZMP Maps, 2011 to match the Bhunaksha Maps of the DSLR as these maps are the only maps accepted in Court of Law a detailed analysis of the corrections required has been undertaken and the corrections required to be undertaken along with maps is placed in file at Pg 243/c to Pg 210/c.

10. The draft D.O letter addressed to the Hon Minister of Forest, Environment and Climate Change, Government of India on behalf of the Hon Chief Minister is placed in file a pg 250/c for approval of the Government.

(Sanjeev Joglekar)  
OSD, Env

Director Env & CC

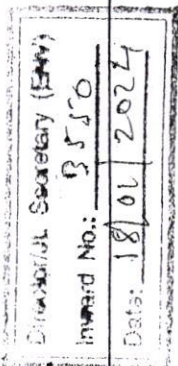
*Joglekar*  
17/1/24



Secretary Env & CC

Hon'ble Minister for Env & CC

Hon'ble Chief Minister



For better comprehension of the issue the following details may also be placed on record -

- (i) letter received from Hble Minister (MOEF&CC, GOI) address to Hble Minister (ow) regarding CZMP-2011 amendment
- (ii) latest undertaking from DSLR regarding extent of mismatch, every map wise.
- (iii) Before getting the draft letter approved by Hble CM and Hble Minister, the deptt. must certify in writing that content of letter is correct legally and scientifically, as well. Al  
18.1.24

Dtr(ow)

1) The letters addressed by Honble Minister of Env't & CC, State of Goa to the Honble Minister Govt of India are at pages 251/c to 260/c

2) The certificate highlighting mismatch is at page 223/c signed by the Director of Settlement & Land Records Goa

3) In so far as observation 3 is concerned, we may seek opinion of the Law Dept or the Ld. Adm. Gen. The draft letter to be signed by Honble C.M. is at page 250/c to 251/c

*[Signature]*  
23/1/24  
Secy (Env't)

SECRETARY (S.W.)  
Forward No.: 2521/F  
Date: 23/1/24



n / N

**O/o Secretary (Environment)**

1. May like see the observations of Environment Department at Pg.8/N, wherein, it was stated that DSLR has now prepared the shape files of their Cadastral maps in Bhunaksha. And that the notified CZMP 2011 Maps prepared by NCSCM do not match with the shape files of DSLR and are required to be corrected to match the DSLR maps, since DSLR maps are the only<sup>3</sup> legal maps notified and accepted in courts.
2. Further, DSLR issued a Certificate that upon overlaying of the CZMP 2011 as prepared by the NCSCM Chennai on the notified survey plans of the State of Goa which are converted into shape files, it is observed that there is a shift of survey holding boundary as a result of which the CZMP 2011 needs to be corrected as per the notified survey plans of the State of Goa prepared in terms of the Goa Land Revenue Code, 1968 (223/C).
3. Earlier DSLR vide its letter dated 03/10/2022 submitted that :-
  - (i) The delineation line of the LTL/HTL be overlaid on the latest village wise shape files prepared by the state of Goa and shared with NCSCM on 07/07/2023. It would be appropriate to update the CZMP maps as per these shape files so that there are no major discrepancies.
  - (ii) The possibilities of overlapping voids at boundaries of the village cannot be ruled out. The state of Goa undertakes to carry out the corrections of these boundaries on case to case basis as and when such omissions are pointed out to us by affected parties.
  - (iii) The updation of CZMP maps may be done as per revenue village boundaries and by taking into consideration amended CRZ Notification 2011, dated 25/05/2020 as per



survey boundaries contained in the shape files plans prepared by the state of Goa.

- (iv) A disclaimer may also be added by the NCSCM that the CZMP 2011 map is subject to variation if there are alterations carried out to village boundaries by the state of Goa, which updation shall be further done in CZMP 2011 by NCSCM.

4. The NCSCM vide its email dated 14/12/2023 stated that:

*"Kind attention is invited to ((Environment Department-Goa) communication on Correction of shift of Khazan, mangrove and water Bodies Layers when overlaid on the Bhunaksha plans, mentioning that there is a shift of Khazan, Mangrove and water bodies layers when this data is overlaid on the Bhunaksha plans and requesting NCSCM to correct these shifts. Similar request was also received to update the delineation of the HTL vide letter No. 15-5-2022/DIR/ENVT & CC/905 dated 05/10/2023, In this regard, it is submitted. that MoEF&CC, Government of India, have already approved the CZMP of Goa on 1:25,000 scales, including HTL, LTL, CRZ, ESAs, Khazan etc and no change can be made to HTL/ LTL, ESA, CRZ, etc, without the approval of MoEF&CC, New Delhi. You are, therefore, requested to kindly approach MoEF&CC, New Delhi to update/change/correct the HTL/ LTL, ESA, CRZ, etc CZMP."*

5. In view of above facts, the following issues crystallize for consideration and decision:-



- i. Correction of HTL/LTL.
- ii. Correction in 1:4000 scale map.
- iii. Legal status of 1:4000 maps viz a viz DSLR Bhunaksha Map.
- iv. Short term remedial measure for boundary voids.

(i) Correcting HTL/LTL: It is an accepted fact that the NCSCM is the only authorized agency to draw HTL/LTL for all coastal states/UT's.

This was also emphasized by the Hon'ble High Court in the Marriot Hotel Writ Petition no. 26 of 2017 (Goa Foundation V/s GCZMA). The Court observed that the Second Report (prepared by GCZMA) had resulted in an absurd situation. The Petitioner pointed out that the HTL, as per the report, was now right in the water of the river. This goes against the very concept of the High Tide Line. Respondents-Authorities cannot be entrusted this task any further. We have to entrust the task to a competent official outside agency.

The Court further observed that "*National Centre for Sustainable Coastal Management, Chennai, Tamil Nadu is an Authority under the Ministry of Environment and Forests. It is established for the purpose of better protection, conservation, rehabilitation, management and policy design of the Coasts. Its function is to promote integrated and sustainable management of the coastal and the marine areas in India and to advise the Central and the States Governments on policy and scientific matters. The NCSCM is also an authorised agency by the MoEF to demarcate the High Tide Line and Low Tide Line for the purpose of Coastal Regulation Zone. Therefore, the NCSCM is not only the expert body to undertake this task, but it also functions as an agency of the MoEF. In fact, the GCZMA had already proposed the NCSCM to carry out the work of identifying the High Tide Line. As we have stated earlier, we are not prepared to entrust the task of identifying the High Tide Line with the Respondents- Authorities any further. The task, therefore, will have to be entrusted to the NCSCM*". Due to this judicial pronouncements, the Government of India decided that HTL/LTL shall not be drawn by any other agency except the NCSCM, whether the CZMP is prepared by it or not.

The DSLR vide its endorsement dated nil at page 223/C stated that in 243 maps village boundary/survey plots/Roads are not superimposed properly and in some maps water bodies, Khazan land, etc. are shifted. However, the DSLR has not clarified that whether the HTL is also shifted in these 243 maps or not. In two

maps (GA13 and GA 36) HTL reportedly shifted but extent of shifting is not given by DSLR. In view of the above facts the DSLR may be advised to clarify the exact impact of shifting on HTL, so that matter can be taken up with NCSCM through MOEF & CC.

(ii) Correction in 1:4000 maps:- The NCSCM in its report stated that the data sources, for village boundaries Taluka Boundaries, Municipal Corporation boundaries and roads is DSLR Goa. The DSLR provided the above data to NCSCM which was cleared in the 13<sup>th</sup> CZMP Technical Scrutiny Committee (TSC) meeting held on 04/12/21 in Chennai, wherein representative of DSLR Goa was also present. Nevertheless, the Goa Government prepared Bhunaksha after the above meeting in 2022 whereas the MoEF&CC, Government of India had approved the CZMP 2011 on 1:25,000 map on 01/09/2022. After it was cleared by TSC. The DSLR while replying unstarred question No. 137 tabled on 9-2-2024, stated that Bhunaksha Plans are replica of the survey plans which were earlier in proprietary format and hence the question of any mismatch would not arise.

In view of above facts the DSLR may also be advised to revisit their Bhunaksha maps to rule out inaccuracies, and the DSLR may also be in position to defend its proposal for correction of HTL/LTL to be drawn on basis of Bhunaksha.

(iii) Legal status of 1:4000 maps viz a viz DSLR Bhunaksha Map:- MoEF&CC, Government of India, vide letter dated 06/09/2022 stated that *"based on recommendations of the 45<sup>th</sup> meeting of the National Coastal Zone Authority held on 01/09/2022, the Ministry of Environment, Forest and Climate Change hereby convey approval of the CZMPs for the State of Goa prepared on 1:25000 scale as submitted by Government of Goa. The Government of India, MoEF&CC approved the CZMP 2011 on 1:25000 scale giving legal status to only these maps. As far as 1:4000 maps are concerned, the*

CRZ Notification 2011 requires preparations of such maps for use of local planning only. Local level CZM maps are prepared primarily for use by local bodies for determining the CRZ. The local level CZM maps are to be prepared on a Cadastral scale in accordance with the CZM maps approved by the Central Government. Since CRZ 2011 only mandates preparation of 1:4000 maps and not for their notification, the MoEF&CC, Government of India has not notified these maps, despite the fact that Goa Government consistently requesting for the same. The MoEF&CC, Government of India left it open to the State Government to notify at their own level, if the State Government thinks it fit. This is more so that the very purpose of 1:4000 maps is for use of local bodies and other agencies to facilitate implementation of CZMP plan only and not for other purposes. While on this point, it may also be kept in mind that CRZ Notification 2011 stipulates that local level CZMP's shall be prepared on a cadastral scale in accordance with CZMP approved by the Central Government.


CRZ Zones are delineated using geographical markers such as sand dunes, khazan and river boundaries, referencing geo-referenced satellite imagery. Therefore, question also arises whether CRZ maps or boundaries of CRZ features like khazans, water bodies etc have to adhere to or match the boundaries shown in DSLR survey maps or Bhunaksha maps, since the margin of error is not mentioned for Bhunaksha. It is understood that the original survey maps use point zero i.e. a central point in the village as a reference for all the boundaries in the village. That the Bhunaksha maps were prepared by tracing the earlier survey maps as evident from reply given in Legislative Assembly.

(iv) Short term remedial measure for boundary voids: As suggested by DSLR vide letter No. 19 DSLR Re-Cell NCSM 138/14 dated 03/10/2023, the possibilities of overlapping voids at boundaries of the village cannot be ruled out, and that State Government could

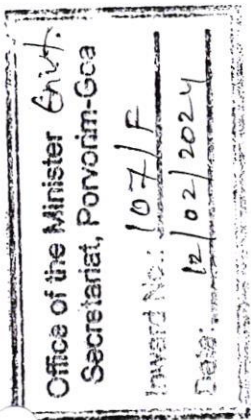
carry out the corrections of these boundaries on case to case basis as and when such omissions are pointed out by affected parties.

In light of this, it is proposed that necessary adjustments and/or corrective measures for these boundary discrepancies could be undertaken by DSLR/GCZMA on a case-by-case basis upon identification of these omissions by affected parties and thereafter, the matter may be referred to NCSCM for verification.

The Government may consider above points before communicating with MoEF&CC, Government of India please.

  
A.K. Mishra, IAS  
(Secretary, Environment)

Hon'ble Minister (Environment)



I have seen the detailed note at page 11/N to 16/N of the Secretary (Environment). The Secretary has formulated certain points for consideration in paragraph 5 (12/N) of the Note and has given suggestions in respect of each of them.

Having considered the matter in detail, I find that all the four issues as formulated in paragraph 5 of the note of Secretary (Environment) have the genesis in only one aspect; namely the synchronization of Coastal Zone Management Plan 2011 (CZMP 2011) with the Bhunaksha Plan (SHAPE files) prepared by Directorate of Survey and Land Records (DSLR).

At the time when CZMP 2011 was prepared by NCSCM, they were furnished the plans by DSLR which were in PDF format and the same were digitized by NCSCM. Subsequent to approval, DSLR has prepared Bhunaksha plans (SHAPE files).

It is not in dispute that and in fact, it stands as admitted position that said plans considered by NCSCM are at variance with the Bhunaksha files prepared by DSLR now. Since the Bhunaksha plans are prepared under the provisions of Goa Land Revenue Code, they have statutory force. CZMP 2011 prepared therefore, on the earlier inaccurate plan, will create a lot of anomaly and conflicts among the stakeholders, likely to result in Goa Coastal Zone Management Authority (GCZMA) being embroiled in the litigation processes.

In any case, it is appropriate that the CZMP plan tallies with and in sync with the Bhunaksha (SHAPE files). It cannot be ~~gainsaid~~ gainsaid that both the CZMP and Bhunaksha (SHAPE files) MUST co-exist.

In fact, when the matters were taken up before the NCSCM, they have submitted and perhaps rightly, that (since CZMP 2011 is already approved by the Ministry of Environment, Forest and Climate Change (MOEF & CC), they can consider such request for revision, in terms of Bhunaksha files upon clearance from MOEF & CC and therefore State Government should approach MOEF&CC in that regard.)

One more aspect which is required to be considered is that the Coastal Regulations 2019 notification cannot be made applicable to the State until CZMP 2019 is finalized and preparation of CZMP 2019 depends upon CZMP 2011.

Since CZMP 2011 requires a change by considering the DSLR prepared Bhunaksha Plan, in order not to delay matter any further, and in public interest, I feel it appropriate that the State Government should immediately approach MOEF&CC for revision of CZMP 2011.

Necessary draft may be prepared and put up for approval.

*[Signature]*  
13/02/24

~~Hon'ble Chief Minister~~

*[Signature]*  
13/2/24

~~Minister (Env)~~

*[Signature]*  
14/02/24

~~Dir (Env)~~ On the basis of the approval conveyed by the Hon'ble C.M of the Hon'ble Min for Env/CC the draft letter to be sent to the MoEF & CC New Delhi is placed alongside for perusal & consideration which is at page 264/c to 265/c

Office of Chief Minister  
Marthalaya Porey  
Forward No: 10594/f  
Date: 14/2/24

*[Signature]*  
14/2/24  
(Env/CC)

~~Hon'ble Min for Env/CC~~ *[Signature]*  
14/02/24

~~Hon'ble C.M.~~

Copy placed on c-side  
267-C to 266-C

*[Signature]*  
14/2/24

~~Dir (Env)~~

*[Signature]*  
15/2/24

19/11

No.GCZMA/GEN-MISC/13-14/Part-VII/

Dept. of Env't. & CC

Date: 28/3/2024

Placed under consideration is on proposal for the purpose of permitting the following officials to visit Chennai in the run-up to update CZMP 2011.

1. Shri Nitin Mantri, Supervisor, ISLR, Mapusa
2. Shri Siddesh Tuenkar, Head Surveyor, ISLR, Mapusa
3. Shri Satishkumar Naik, Field Surveyor, DSLR, o/o the DoE&CC, Panaji-Goa.
4. Shri Sanjeev Joglekar, OSD, Dept. of Env't. & CC, Govt. of Goa.
5. Shri Johnson B. Fernandes, Director, Department of Environment & CC, Govt. of Goa.

The purpose of the visit is on account of CZMP 2011 which although notified was not in sync with the survey plans of the State of Goa. As per the meeting held on 23/02/2024 at Chennai, the NCSCM had called up on the State of Goa to align the boundary of the bunds in sync with the survey/cadastral plans. This task has been carried out by the DSLR Goa and the same needs to be vetted by the NCSCM Chennai.

The officials at 1,2 & 3 be permitted to leave Goa on 1/4/2024 to Chennai by flight and return back to Goa on 03/04/2024, for pre-meeting with the officials of NCSCM on 2/04/2024.

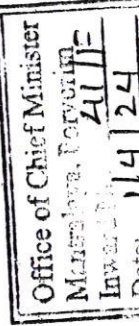
The officials at 4 & 5 be permitted to leave Goa on 02/04/2024 and return back to Goa on 03/04/2024.

The expenditure to travel to Chennai and to return back will be borne from the funds of GCZMA.

Submitted for approval please.



(Sanjeev Joglekar)  
OSD (Env't. & CC)



Director (Environment & CC):

*Joglekar*  
28/3/24

Secretary (Environment & CC):

*R*  
28.3.24

Hon'ble Minister for Environment & CC:

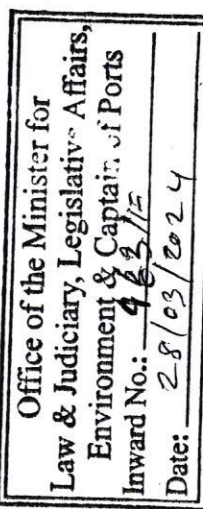
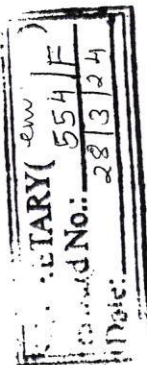
*We may include Sec (Env)*

*Hon'ble C.O.*

*Sanji*  
12/4/24

*Dep*  
02/04/24

*OSD (Env't)*

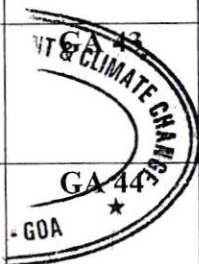


SR. NO.	P.T. SHEET NO.	VILLAGE/ TALUKA	PARTICULAR INFORMATION ISSUED UNDER RTI ACT, 2005
1.	GA01	LOLIEM/CANACONA	VILLAGE BOUNDARY AND SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
2.	GA02	LOLIEM/CANACONA	VILLAGE BOUNDARY AND SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
3.	GA03	LOLIEM/CANACONA	VILLAGE BOUNDARY AND SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
4.	GA04	LOLIEM/CANACONA	VILLAGE BOUNDARY AND SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
5.	GA06	LOLIEM/CANACONA	VILLAGE BOUNDARY AND SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
6.	GA07	LOLIEM/CANACONA	VILLAGE BOUNDARY AND SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
7.	GA08	POINGUINIM/CANACONA	VILLAGE BOUNDARY AND SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
8.	GA09	LOLIEM/ POINGUINIM	ROAD AND SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
9.	GA10	LOLIEM/ POINGUINIM	KHAZAN LAND, WATER BODY , ROAD AND SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
10.	GA11	NAGORCEM/CANACONA	VILLAGE BOUNDARY AND SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
11.	GA12	NAGORCEM/CANACONA/ POINGUINIM	VILLAGE BOUNDARY, SURVEY PLOT AND ROAD ARE NOT SUPERIMPOSED PROPERLY
12.	GA13	NAGORCEM/ POINGUINIM	HTL SHIFTED TOWARDS LANDWARDS SIDE IN NAGORCEM VILLAGE
13.	GA 14	POINGUINIM	VILLAGE BOUNDARY, SURVEY PLOT AND ROAD ARE NOT SUPERIMPOSED PROPERLY
14.	GA16	NAGORCEM/CANACONA	VILLAGE BOUNDARY, SURVEY PLOT AND ROAD ARE NOT SUPERIMPOSED PROPERLY
15.	GA17	NAGORCEM/CANACONA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
16.	GA18	POINGUINIM/CANACONA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
17.	GA19	POINGUINIM/ CANACONA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
18.	GA20	AGONDA/ CANACONA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
19.	GA21	AGONDA/CANACONA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
20.	GA21	NAGARCEM/CANACONA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
21.	GA23	AGONDA/ CANACONA COLA/ CANACONA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY



1395  
 INFORMATION ISSUED UNDER RTI ACT

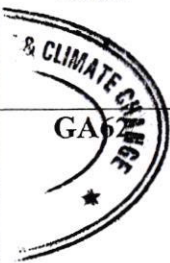
22.	GA24	AGONDA/ CANACONA 2005	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
23.	GA26	COLA/ CANACONA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
24.	GA27	COLA/ CANACONA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
25.	GA28	COLA/ CANACONA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
26.	GA29	COLA/ CANACONA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
27.	GA30	COLA/ CANACONA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
28.	GA31	COLA/ CANACONA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
29.	GA32	COLA/ CANACONA NAQUERIM/QUEPEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
30.	GA33	QUITOL/QUEPEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
31.	GA34	QUITOL/QUEPEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
32.	GA 35	QUITOL/QUEPEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
33.	GA 36	VELIM/SALCETE CAVELLOSSIM /SALCETE QUITOL/QUEPEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY, HTL AND KHAZAN ARE SHIFTED
34.	GA 37	QUITOL/QUEPEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY AND WATER BODY SHIFTED
35.	GA 38	CAVELOSSIM/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
36.	GA 39	CAVELOSSIM, AMBELIM, ASSOLNA, VELIM /SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
37.	GA 40	CUNCOLIM, AMBELIM, ASSOLNA, VELIM /SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
38.	GA 41	CAVELOSSIM/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
39.	GA 42	CAVELOSSIM, CARMONA. CHINCHINIM /SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
40.	GA 43	ASSOLNA , CHINCHINIM /SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY, KHAZANS ARE SHIFTED
41.	GA 44	CUNCOLIM, CHINCHINIM /SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.



## INFORMATION ISSUED UNDER RTI ACT

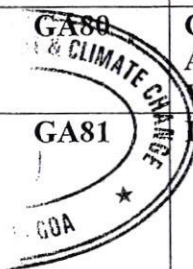
2005

42.	GA 45	CAVELOSSIM, VARCA CARMONA /SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
43.	GA 46	ORLIM, CARMONA , DEUSSUA/ SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
44.	GA 47	CHINCHINIM, CARMONA , DEUSSUA/ SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
45.	GA 49	VARCA/ SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
46.	GA 50	TALAUULI, SIRLIM , ORLIM/ SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS AND WATER BODY SHIFTED
47.	GA 51	CHINCHINIM, DRAMAPUR, SIRLIM, TALAUULIM / SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
48.	GA 52	BENAUULIM/ SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
49.	GA 53	BENAUULIM, VARCA, NAVELIM/ SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
50.	GA 54	BENAUULIM, VARCA, TALAUULIM, NAVELIM/ SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. WATER BODY SHIFTED.
51.	GA55	NAVELIM/SALCETE DRAMAPUR/SALCETE TALAUULIM/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
52.	GA56	COLVA/SALCETE SERNABATIM/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
53.	GA57	GUIRDOLIM/SALCETE CHANDOR/SALCETE ASSOLDA/QUEPEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
54.	GA58	XELVONA/QUEPEM PACHAWADI/PONDA CHADOR/SALCETE XIC-XELVON/QUEPEM ASSOLDA/QUEPEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
55.	GA59	SANVORDEM/SANGUEM PACHAWADI/PONDA CACORA/QUEPEM CURCHOREM/QUEPEM ODAR/QUEPEM XIC-XELVONA/QUEPEM XELVONA/QUEPEM XELDEM/QUEPEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
56.	GA60	SANVORDEM/SANGUEM CURCHOREM/QUEPEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
57.	GA61	GANDAUULIM/SALCETE COLVA/SALCETE BETALBATIM/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
58.	GA	CURTORIM/SALCETE MACAZANA/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.



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59.	GA63	CURTORIM/SALCETE GUIRDOLIM/SALCETE MACAZANA/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
60.	GA64	MACAZANA/SALCETE GUIRDOLIM/SALCETE PANCHAWADI/PONDA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
61.	GA65	PANCHAWADI/PONDA MACAZANA/SALCETE GUIRDOLIM/SALCETE CHANDOR/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
62.	GA66	GONSUA/SALCETE MAJORDA/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
63.	GA67	GONSUA/SALCETE MAJORDA/SALCETE BETALBATIM/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
64.	GA68	RACHOL/SALCETE RAIA/SALCETE CURTORIM/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
65.	GA69	RACHOL/SALCETE SHIRODA/PONDA CURTORIM/SALCETE RAIA/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
66.	GA70	SHIRODA/PONDA CURTORIM/SALCETE MACAZANA/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
67.	GA71	PANCHAWADI/PONDA MACAZANA/SALCETE SHIRODA/PONDA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
68.	GA72	PANCHAWADI/PONDA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
69.	GA73	ARROSSIM/MORMUGAO UTORDA/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
70.	GA 74	ARROSSIM/MORMUGAO UTORDA, MAJORDA /SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
71.	GA75	CAMURLIM/SALCETE RAIA/SALCETE RACHOL/SALCETE LOUTLIM/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
72.	GA76	SHIRODA/PONDA RACHOL/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
73.	GA 77	ST JORGE ISLAND / MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
74.	GA 78	ST JORGE ISLAND / MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
75.	GA80	CANSAULIM/MORMUGAO AROSSIM/MURMUGAO VELSAO/MURMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
76.	GA81	LOUTLIM/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.



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77.	GA82	BORIM/PONDA 2005 LOUTOLIM/SALCETE SHIRODA/PONDA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
78.	GA83	BORIM/PONDA SHIRODA/PONDA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
79.	GA 84	ST JORGE ISLAND / MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
80.	GA85	MURMUGAO- PORT/MURMUGAO CHICOLNA/MORMUGAO CHICALIM/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
81.	GA86	ISSORCIM/MORMUGAO CHICOLNA/MORMUGAO CHICALIM/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
82.	GA87	PALE/MORMUGAO CHICOLNA/MORMUGAO ISSORCIM/MORMUGAO SANCOALE/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
83.	GA88	SANCOALE/MORMUGAO PALE/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
84.	GA89	VELSAO/MORMUGAO PALE/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
85.	GA90	LOUTULIM/SALCETE DURBHAT/PONDA QUELOSSIM/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
86.	GA91	LOUTULIM/MORMUGAO WADI/PONDA TALAU LIM/PONDA DURBHAT/PONDA BORIM/PONDA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
87.	GA92	BORIM/PONDA WADI/PONDA LOUTULIM/SALCETE	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
88.	GA93	MORMUGAO- PORT/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
89.	GA94	MORMUGAO- PORT/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
90.	GA95	MORMUGAO- PORT/MORMUGAO CHICALIM/MORMUGAO DABOLIM/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
91.	GA96	SANCOALE/MORMUGAO DABOLIM/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
92.	GA97	CORTALIM/MORMUGAO SANCOALE/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
93.	GA98	QUELOSSIM/MORMUGAO CORTALIM/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
94.		DURBHAT/PONDA BANDORA/PONDA QUELOSSIM/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
95.	GA100	TALAU LIM/PONDA DURBHAT/PONDA BANDORA/PONDA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.



## INFORMATION ISSUED UNDER RTI ACT,

96.	GA102	MORMUGAO- PORT/MORMUGAO 2005	CITY BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
97.	GA103	MORMUGAO PORT /MORMUGAO	CITY BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
98.	GA104	MORMUGAO- PORT/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
99.	GA 105	CHICALIM, DABOLIM, ST JACINTO/ MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
100.	GA 106	SANCOALE, ST JACINTO/ MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
101.	GA107	GOA-VELHA/TISWADI SANCOALE/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
102.	GA108	QUELOSSIM/MORMUGAO CORTALIM/MORMUGAO SANCOALE/MORMUGAO MARCAIM/PONDA GOA-VELHA/TISWADI MERCURIM/TISWADI NEURA/TISWADI	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
103.	GA109	BANDORA/PONDA QUELOSSIM/MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
104.	GA110	DURBHAT/PONDA MARCAIM/PONDA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
105.	GA 111	MORMUGAO PORT/ MORMUGAO	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED
106.	GA112	SIRIDAO/TISWADI	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED , S.NO. 31/0 MISSING ON MAP
107.	GA113	SIRIDAO/TISWADI GOA-VELHA/TISWADI	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED AQUA CULTURE /SALT PANS SHIFTED.
108.	GA114	GOA-VELHA/TISWADI MERCURIM/TISWADI	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED
109.	GA115	GOA-VELHA/TISWADI MERCURIM/TISWADI NEURA/TISWADI	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
110.	GA116	MARCAIM/PONDA NEURA/TISWADI	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
111.	GA117	MARCAIM/PONDA KUNDAIM/PONDA BANDORA/PONDA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
112.	GA118	PANAJIM/TISWADI TALEIGAO/TISWADI	CITY BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.



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INFORMATION ISSUED UNDER RTI ACT,

13.	GA119	TALEIGAO/TISWADI BAMBOLIM/TISWADI	2005	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
114.	GA120	SIRIDAO/TISWADI BAMBOLIM/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
115.	GA121	BAMBOLIM/TISWADI SIRIDAO/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
116.	GA122	GOA-VELHA/TISWADI CURCA/TISWADI BAMBOLIM/TISWADI SIRIDAO/TISWADI BATIM/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
117.	GA123	GOA-VELHA/TISWADI BATIM/TISWADI NEURA/TISWADI GANCIM/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED AQUA CULTURE /SALT PANS SHIFTED.
118.	GA124	NEURA/TISWADI GANCIM/TISWADI MANDUR/TISWADI AZOSSIM/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
119.	GA125	MARCAIM/PONDA MANDUR/TISWADI KUNDAIM/PONDA CARAMBOLIM/TISWADI NAROA/BICHOLIM		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
120.	GA126	CUNDAIM/PONDA CARAMBOLIM/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
121.	GA127	BICHOLIM/BICHOLIM SURLA/BICHOLIM USGAO/PONDA		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
122.	GA128	USGAO/PONDA CANDEPAR/PONDA SURLA/BICHOLIM		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
123.	GA129	PANAJI CITY/TISWADI		CITY BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
124.	GA130	PANAJI/TISWADI		CITY BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
125.	GA131	CALAPOR/TISWADI TALEIGAO/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
126.	GA132	BATIM/TISWADI MOROMBI/TISWADI TALAULIM/TISWADI CURCA/TISWADI CUJIRA/TISWADI BAMBOLIM/TISWADI MURDA/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
127.	GA133	GOALIM- MOULA/TISWADI TALAULIM/TISWADI BATIM/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
128.	GA134	CARABOLIM/TISWADI AZOSSIM/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.



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9.	GA135	CUNDAIM/PONDA BHOMA/PONDA CARAMBOLIM/TISWADI	2005	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
130.	GA136	SAVOI-VEREM/PONDA VAGHURMEM/PONDA		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
131.	GA137	COTOMBI/BICHOLIM SURLA/BICHOLIM VAGURMEM/PONDA SAVOI-VEREM/PONDA		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
132.	GA138	CANDOLIM/BARDEZ		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
133.	GA139	CANDOLIM/BARDEZ REIS-MAGOS/BARDEZ		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
134.	GA140	REIS-MAGOS/BARDEZ PANAJI/TISWADI TALEIGAO/TISWADI		CITY BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
135.	GA141	PANAJI/TISWADI TALEIGAO/TISWADI CALAPOR/TISWADI MORAMBI-O- PEQUENO/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
136.	GA142	MURDA/TISWADI MORAMBI-O- PEQUENO/TISWADI MORAMBI/TISWADI RENAVADI/TISWADI CALAPOR/TISWADI CUJIRA/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
137.	GA143	MORAMBI/TISWADI MURDA/TISWADI TALAULIM/TISWADI CHIMBEL/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
138.	GA144	CARAMBOLIM/TISWADI CORLIM/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
139.	GA145	ADCOLNA/PONDA BOMA/PONDA CARAMBOLIM/TISWADI CORLIM/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
140.	GA146	SURLA/BICHOLIM COTOMBI/BICHOLIM SAVOI-VEREM/PONDA VOLVOI/PONDA		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
141.	GA147	COTOMBI/BICHOLIM SURLA/BICHOLIM SAVOI-VEREM/PONDA		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
142.	GA148	CANDOLIM/BARDEZ NERUL/BARDEZ		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
143.		NERUL CANDOLIM REIS - MAGOS ERINE - MARRA	BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
144.	GA150	REIS - MAGOS/BARDEZ PANAJI/TISWADI NERUL/BARDEZ		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.

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INFORMATION ISSUED UNDER RTI ACT,

145.	GA151	PANAJI/TISWADI REIS-MAGOS/BARDEZ PEHNA-DE- FRANCE/BARDEZ BETIM/BARDEZ	2005	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
146.	GA152	MOROMBI-O- PEQUENO/TISWADI RENAVADI/TISWADI MOROMBI/TISWADI CHIMBEL/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. MANGROVE SURVEY NUMBER MISSING OF CHORAO VILLAGE
147.	GA153	MOROMBI-O- PEQUENO/TISWADI PANAJI/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
148.	GA 154	CHORAO, GOLTIM,NAVELIM, BAIGUINIM, PANAJI CITY/ TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
149.	GA 155	ELA. GOLTIM /BAIGUINIM/ TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
150.	GA156	GANDULIM/TISWADI CUMBARJUA/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
151.	GA157	CUMBARJUA/TISWADI TIVREM/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
152.	GA158	BETQUI/PONDA NAVELIM/BICHOLIM		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
153.	GA159	NAVELIM/BICHOLIM SURLA/BICHOLIM VOLVOI/PONDA		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
154.	GA160	CALANGUTE/BARDEZ		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
155.	GA161	CALANGUTE/BARDEZ CANDOLIM/BARDEZ		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
156.	GA162	CALANGUTE/BARDEZ NERUL/BARDEZ PILNE-MARRA/BARDEZ UCCASSAIM/BARDEZ		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
157.	GA163	PILERNE-MARRA/BARDEZ		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
158.	GA164	SALVADOR-DO- MUNDO/BARDEZ PEHNA-DE- FRANCA/BARDEZ CHORAO/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
159.	GA165	SALVADOR-DO- MUNDO/BARDEZ CHORAO/TISWADI		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.

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00.	GA 166	NAVELIM, CHORAO, 2005 GOLTIM / TISWADI	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
161.	GA167	GOLTIM/TISWADI MALAR/TISWADI ELLA/TISWADI ST.ESTEVAM/TISWADI	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
162.	GA168	GANDAULIM/TISWADI	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
163.	GA169	CUMBARJUA/TISWADI	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
164.	GA170	CANDOLA/PONDA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
165.	GA171	BETQUI/PONDA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
166.	GA172	CALANGUTE/BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
167.	GA173	CALANGUTE/BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
168.	GA174	SALVADOR - DO MUNDO/BARDEZ CHORAO/TISWADI	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
169.	GA175	CHORAO/TISWADI CHAPAO/TISWADI CARAIM/TISWADI	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
170.	GA 176	CAPAO, MALAR, NAROA / TISWADI	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
171.	GA177	NAROA/BICHOLIM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
172.	GA178	PILIGAO/BICHOLIM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
173.	GA179	PILIGAO/BICHOIM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
174.	GA180	CARAPUR/BICHOLIM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
175.	GA181	ANJUNA/BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
176.	GA182	ARPORA/BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. WATER BODIES ARE SHIFTED.

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INFORMATION ISSUED UNDER RTI ACT,

77.	GA183	BASTORA/BARDEZ 2005	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS AND WATER BODY ARE SHIFTED.
178.	GA184	AMBARIM/TISWADI CHORAO/TISWADI POMBURPA/BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
179.	GA185	ALDONA/BARDEZ PONOLEM/BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
180.	GA186	VAIGUNIUM/BICHOLIM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
181.	GA187	PILIGAO/BICHOLIM MAEM/BICHOLIM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
182.	GA188	CARAPUR/BICHOLIM SARVONA/BICHOLIM PILIGAO/BICHOLIM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
183.	GA189	VIRDI/BICHOLIM MAULINGUEM- SOUTH/BICHOLIM CARAPUR/BICHOLIM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
184.	GA190	ANJUNA/BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
185.	GA191	ANJUNA/BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. WATERBODY IS SHIFTED.
186.	GA192	ARFORA ANJUNA BARDEZ ASSAGAO UCASSAIM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
187.	GA193	MAPUSA/BARDEZ	VILLAGE/ CITY BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
188.	GA194	MAPUSA/BARDEZ	VILLAGE / CITY BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
189.	GA 195	UCCASAIM/ MOIRA/POMBURPHA	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
190.	GA196	CORJUEM/BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
191.	GA197	CORJUEM/BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
192.	GA 198	MAEM/ BICHOLIM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
193.	GA199	ANJUNA/BARDEZ MORGIM/PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
194.	GA200	ANJUNA/BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
195.	GA 201	MARNA-SIOLIM. ASSAGAO/ BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
196.	GA202	TIVIM MOIRA/ BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
197.	GA203	TIVIM, MOIRA/ BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.

## INFORMATION ISSUED UNDER RTI ACT,

98.	GA204	TIVIM MOIRA ALDONA/ BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
199.	GA205	CORJUEM, ALDONA ASSNORA, SIRSAI/BARDEZ MAEM SIRIGAO/ BICHOLIM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
200.	GA206	MAEM SIRIGAO/ BICHOLIM ASSNORA/ BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
201.	GA207	MORGIM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
202.	GA208	MORGIM /PERNEM CHOPDEM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
203.	GA209	SIOLIM-SODIEM/BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
204.	GA210	MARNA-BARDEZ SIOLIM-SODIEM/BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
205.	GA211	TIVIM/BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
206.	GA 212	SIRSAIM, TIVIM/ BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
207.	GA 213	SIRSAIM, ASSANORA/ BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
208.	GA214	ASSNORA/ BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
209.	GA215	MANDREM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
210.	GA216	MORGIM/PERNEM MANDREM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
211.	GA 217	MANDREM, MORGIM, CHOPDEM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
212.	GA 218	MANDREM, PARCEM, CHOPDEM, AGARWADO/ PERNEM OXEL/ BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
213.	GA219	OXEL, CAMURLIM/ BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
214.	GA 220	CAMURLI, COLVALE/ BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
215.	GA221	COLVALE/ BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
216.	GA222	COLVALE, REVORA/ BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
217.	GA223	MANDREM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
218.	GA224	MANDREM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
219.	GA225	PARCEM/PERNEM MANDREM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
220.	GA227	TIVIM/PERNEM DHARGALIM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.

## INFORMATION ISSUED UNDER RTI ACT

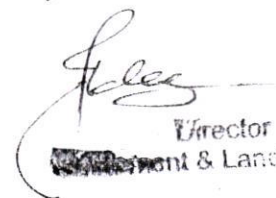
21.	GA228	DHARGALIM/ PERNEM <sup>2005</sup>	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
222.	GA229	REVORA, NADORA/ BARDEZ	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
223.	GA230	ARAMBOL/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
224.	GA 231	VIRNORA, PERNEM. TUEM. DHARGAL / PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
225.	GA 232	VIRNORA, DHARGALIM /PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
226.	GA233	PALIEM/PERNEM QUERIM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
227.	GA234	PALIEM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
228.	GA 235	PALIEM, ARAMBOL /PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
229.	GA 236	TIRACOL. QUERIM /PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
230.	GA237	QUERIM, PALIEM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
231.	GA238	PALIEM/PERNEM CORGAO/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
232.	GA239	CORGAO, PERNEM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
233.	GA240	CORGAO, PERNEM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
234.	GA241	PERNEM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
235.	GA 242	PERNEM, POROSCODEM / PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
236.	GA244	CORGAO/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY. KHAZANS ARE SHIFTED.
237.	GA 245	CORGAO, PERNEM / PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
238.	GA247	PERNEM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY.
239.	GA247	POROSCODEM/ PERNEM	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY

## INFORMATION ISSUED UNDER RTI ACT,

○	GA248	AMBEREM, UGUEM/ PERNEM	2005	VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
241.	GA249	TAMBOXEM/ PERNEM		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
242.	GA 250	TORXEM ,UGUEM, TAMBOXEM/ PERNEM		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
243.	GA 252	TORXEM / PERNEM		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
244.	GA 253	TORXEM / PERNEM		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY
245.	GA 254	TORXEM / PERNEM		VILLAGE BOUNDARY, SURVEY PLOT ARE NOT SUPERIMPOSED PROPERLY

CERTIFICATE

Certified that upon overlaying of the CZMP 2011 as prepared by the NCSCM Chennai on the notified survey plans of the State of Goa which are converted into shape files, it is observed there is a shift of survey holding boundary as a result of which the CZMP 2011 needs to be corrected as per the notified survey plans of the State of Goa prepared in terms of the Goa Land Revenue Code, 1968.

  
Director  
Department & Land Records



**Coastal Zone Management Plan 2011 for the State of Goa.**

2 messages

gczma gczma &lt;goacoastalzone@gmail.com&gt;

Mon, Dec 11, 2023 at 3:08 PM

To: EDCPROJECTS NCSCM &lt;edcprojects@ncscm.org&gt;

Cc: sneha gitte &lt;gittesneha@gmail.com&gt;, sanjeev joglekar &lt;sanjucat@yahoo.com&gt;

This has reference to the CZMP 2011 in 1:4000 scales forwarded by your office. The same has been examined by the DSLR and DSLR is observed that there is a shift of Khazan, Mangrove and Water bodies layers when this data is overlaid on the Bhunaksha plans which are in shape file format.

You are kindly requested to carryout the same correction and forward the final shape file of 2011 and duly signed hard copies of 2011 CZMP in 1:4000 scales on Top Priority.

Regards  
Department of Environment & Climate Change

EDCPROJECTS NCSCM &lt;edcprojects@ncscm.org&gt;

Fri, Dec 15, 2023 at 2:10 PM


To: gczma gczma &lt;goacoastalzone@gmail.com&gt;

Cc: sneha gitte <gittesneha@gmail.com>, sanjeev joglekar <sanjucat@yahoo.com>, "Parag M. Nagarcenkar" <dir-env.goa@gov.in>, Sujit Kumar Bajpayee <sujit.baju@gov.in>, TUNTUN KUMAR SINGH <tk.singh@gov.in>, "Dr. Harendra Kharkwal" <h.kharkwal@nic.in>, Purvaja Ramachandran <purvaja@ncscm.res.in>, Badarees Ko <badarees@gmail.com>, Manik Mahapatra <mahapatra.sac@gmail.com>, Arun Kumar Mishra Secretary Environment <secyenv.goa@gov.in>

Sir / Madam,

With reference to your tralling email, a copy of NCSCM letter dated 14/12/2023 is attached herewith for your kind information and necessary action.

Regards  
For NCSCM, Chennai  
[Quoted text hidden]

 Correction of shift of Khazan, Mangrove and water bodies layers.pdf  
1501K


**NATIONAL CENTRE FOR SUSTAINABLE COASTAL MANAGEMENT**

Ministry of Environment, Forest &amp; Climate Change, Government of India

No. NCSCM/CZMA/Goa/23-568/EDC

dated 14/12/2023

TO  
 The Director, Environment & Climate Change &  
 Member Secretary, GCZMA,  
 Department of Environment & Climate Change,  
 Government of Goa,  
 4<sup>th</sup> Floor, Dempo Towers, Patta, Panaji, Goa – 403 001.

Madam,

SUB: CORRECTION OF SHIFT OF KHAZAN, MANGROVE AND WATER BODIES  
 LAYERS WHEN OVERLAID ON THE BHUNAKSHA PLANS.

Ref: Your email dated 11/12/2023.

Kind attention is invited to your email dated 11/12/2023 mentioning that there is a shift of Khazan, Mangrove and Water bodies layers when this data is overlaid on the Bhunaksha plans and requesting NCSCM to correct these shifts. Similar request was also received to update the delineation of the HTL vide your letter No. 15-5-2022/DIR/ENVT & CC/905 dated 5/10/2023.

In this regard, it is submitted that MoEF&CC, Government of India, have already approved the CZMP of Goa on 1:25,000 scale, including HTL, LTL, CRZ, ESAs, Khazan etc and no change can be made to LTL/HTL, ESA, CRZ etc, without the approval of MoEF&CC, New Delhi.

You are, therefore, requested to kindly approach MoEF&CC, New Delhi, to update/change/correct the HTL/LTL, ESA, CRZ etc in the approved CZMP. -

Yours Sincerely

Dr. Purvaja Ramachandran  
 Director, NCSCM.

Copy to:

1. The Secretary (Environment & Climate Change), Secretariat, Porvorim, Goa.
2. The Joint Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bag Road, New Delhi-110003.



Anna University Campus, Chennai 600 025, India  
 Phone (+91) 44 22200600 Fax (+91) 44 22200700

www.ncscm.res.in



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2005

DR. PRAMOD SAWANT  
CHIEF MINISTER, GOA

No: 1/1/2024 /CM/53

Date: 14<sup>th</sup> February 2024

**Dear Shri Bhupender Yadav-ji,**

*Sub: Directions to NCSCM to carry out corrections in CZMP 2011 for timely finalization of CZMP 2019.*

Compliments for various initiatives undertaken to infuse environmental sustainability into the process of development of Nation.

Your Ministry was kind enough to approve the Coastal Zone Management Plan (CZMP) prepared for the State of Goa based on CRZ Notification of 2011 in the month of September 2022. National Centre for Sustainable Coastal Management (NCSCM) Chennai was engaged in accomplishing this major task.

NCSCM had sought various inputs from us one of it being the supply of cadastral plan in shape file format. The Directorate of Settlement and Land Records (DSLRL) Goa had prepared the survey plan in accordance with the provisions on the Goa Land Revenue Code, 1968. This survey and preparation of plans commenced in the year 1968 and the modus used at that relevant point of time was the chain survey and plane table method. These plan have been notified in early 1970's and they form the base for any planning & development. These very plans are also recognised by all the statutory authorities including the Court of Law and thus they have become sacrosanct.

At the time when the DSLRL Goa had supplied the cadastral plans to the NCSCM, they were not converted in to shapefiles but were in PDF format and thus the NCSCM themselves took upon the onus to convert the same.



MINISTER'S BLOCK, SECRETARIAT COMPLEX, PORVORIM, GOA, 403 521, INDIA  
PH: 0832-2419841/42 Fax: 0832-2419840/46 EMAIL: cm.goa@nic.in

Continuation Sheet...

In the meanwhile the DSLR Goa who had their plans digitised in proprietary format decided to convert the data into shapefiles. Having accomplished this task and API (application programming interface) link was shared with NCSCM on 15/05/2023 so that the HTL and LTL could be properly delineated on the notified survey plans of our State.

The CRZ Notification 2011 provides for notifying maps in the scale of 1:25000. These maps have been notified in November 2022. As these maps were not readable and on account of the fact that local level CZMP maps are required to be prepared for use of local bodies and other agencies to facilitate implementation of CZMP's we requested to NCSCM itself to generate these maps in the scale of 1:4000.

The NCSCM Chennai was kind enough to share the said maps in the scale of 1:4000.

These maps were scrutinised through the officials of the DSLR Goa and certain discrepancies came to light which we tried to sort out through the NCSCM, but since the maps in the scale of 1:25000 are already notified, the NCSCM vide letter dated 14/12/2023 has informed that since the MoEF&CC, Government of India, has already approved the CZMP of Goa on 1:25000 scale, including HTL, LTL, CRZ, ESA's, Khazan's etc and no change can be made to LTL /HTL, ESA, CRZ etc without the approval of MOEF&CC, New Delhi.

The discrepancies noted are as under:-

- (a) Village boundary and survey plot are not superimposed properly.
- (b) Khazan land, water body, road and survey plot are not superimposed properly.
- (c) HTL shifted towards landwards side.
- (d) Village boundary, survey plot are not superimposed properly. Khazans and water bodies are shifted.



MINISTER'S BLOCK, SECRETARIAT COMPLEX, PORVORIM, GOA, 403 521, INDIA  
PH: 0832-2419841/42 Fax: 0832-2419840/46 EMAIL: cm.goa@nic.in

Continuation Sheet...

INFORMATION ISSUED UNDER RTI ACT,  
2005

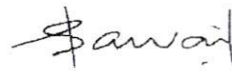
All of the above discrepancies are enclosed herein at Annexure "A"

If the superimposition is not done as per notified survey plan of our State which are hoisted on Bhunaksha platform, then it would lead to multiplicity of proceedings in various Court of Law and the traditional community will be at the receiving end. Secondly, without rectifying the CZMP 2011 the agency which is preparing the CZMP 2019 will not be in a position to finalize the same as the errors would continue to crop in CZMP 2019. Further various thematic layers are overlaid on the notified survey plans for the PM Gati Shakti portal and one such layer would be that of CZMP 2011 which will display a distorted picture.

We hence pray that suitable direction will be given to NCSCM to correct the anomalies featuring therein in Public Interest.

With warm regards.

Your's faithfully



(Dr Pramod Sawant)

To,  
**Shri Bhupender Yadav,**  
Minister of Environment, Forest and Climate Change,  
Indira Paryavaran Bhawan  
Jorbagh Road  
New Delhi -110003.



INFORMATION ISSUED UNDER RTI ACT,  
2005**Minutes of the meeting held at NCSCM Chennai on 23/02/2024 at 11:00 hours for the purpose of updating approved CZMP 2011 of Goa as per the CRZ Notification 2011**

In accordance with the Meeting Notice No. IA3-12/13/2021-IA.III (E-153025) dated 19<sup>th</sup> February, 2023 issued by MoEF&CC, New Delhi, a meeting was held in NCSCM on 23/02/2024 to discuss the technical issues related to corrections sought by the Government of Goa in the CZMP (2011) of Goa. The list of participants is at **Annex-1**.

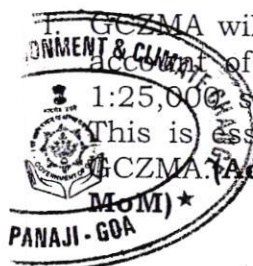
**Background:**

2. In pursuance of the decision taken during meeting of Hon'ble Union Minister of Env., Forest and Climate Change with the Hon'ble CM, Goa on 16<sup>th</sup> Feb. 2024, a preliminary meeting under the Chairmanship of Sh. Tanmay Kumar, Additional Secretary, MOEFCC was held on 20/02/2024 at 3:00 P.M. through Video-Conferencing to understand the technical issues related to corrections sought by Government of Goa in CZMP 2011 with the officials of Goa and NCSCM. Shri Alex Sequeira, Hon'ble Minister for Environment & Climate Change, Government of Goa also joined the aforesaid VC meeting.
3. Govt. of Goa officials highlighted the shifting of approved CZMP database prepared as per CRZ notification, 2011 including survey plots, khazan land, HTL etc., when superimposed on Bhunaksha platform developed by Goa Government.
4. After deliberation, Additional Secretary, MOEFCC directed that the technical team of Govt. of Goa and NCSCM should sit together and find out the root cause of shifting of HTL, etc. and accordingly explore the possible solution.
5. Subsequently, a follow up meeting in physical mode at NCSCM, Chennai was held under the Chairmanship of Joint Secretary, MOEF&CC on 23/02/2024 at 11:00 A.M. onwards, with the officials of the Government of Goa, and the representative from the National Centre for Earth Science Studies (NCESS), Trivandrum, Kerala. Shri Alex Sequeira, Hon'ble Minister for Environment & Climate Change, Government of Goa was also present during the aforesaid physical meeting.
6. All the issues highlighted by Govt. of Goa were discussed in detail. Govt. of Goa also informed that the discrepancy in HTL, etc. came to notice only after updated cadastral data (as per Bhunaksha API) was provided to NCSCM for revision of cadastral data in July 2023 which was almost a year after the CZMP of Goa was approved by Ministry on 1:25000 scale. Hon'ble Minister emphasized that other discrepancies with regard to the CZMP need to be resolved for both on 1:25,000 and the 1:40000 scale.
7. NCSCM informed that CZMP of Goa was prepared by NCSCM based on the PT sheets that were provided by the Directorate of Settlement and Land Records (DSLRL), Goa on various scales. Necessary processing was carried out to bring these sheets on GIS platform

ongoing legal issues, rectification of discrepancy in CZMP 2011 approved by Ministry, must be taken up by NCSCM as they had prepared the same. NCESS, Trivendrum also echoed the same view.

10. Govt. of Goa also insisted that discrepancy in HTL along the seafront/ creeks should also be removed by NCSCM. After discussion, NCSCM agreed to look into the same on a case to case basis and based on site verification.
11. **After discussions, following decisions were taken:**
  - a. GCZMA/Goa Govt. to provide the updated survey plots (used in Bhunaksha platform) without overlaps/voids, appropriately geo-referenced along with the other layers such as modified bunds/ sluice gates prior to 1991, Khazan lands, etc.to NCSCM (as per the list provided in **Annex-2**) in Shape file format and certified pdf map formats. Same shall be provided within two weeks as decided.  
**(Action: GCZMA)**
  - b. NCSCM to modify the HTL based on updated bund/sluice gate data prior to 1991 received from GCZMA. **Time-line:** 4 weeks from receipt of data from GCZMA.  
**(Action: NCSCM)**
  - c. NCSCM to revise the corresponding CZMP maps on 1:25,000 scale and submit the revised draft CZMP maps on 1:25,000 scale to GCZMA. **Time-line:** 2 weeks from modification of HTL.  
**(Action: NCSCM)**
  - d. GCZMA to present the draft CZMP maps on 1:25,000 scale in the CZMP Technical Scrutiny Committee Meeting and subsequently in the NCZMA for approval by MoEF&CC.  
**(Action: GCZMA)**
  - e. For specific cases of change in HTL/ ESA/ revision of a map/ sheet (on 1:25,000 scale), a separate provision as per Annexure I (v) of the CRZ Notification 2011 exists and the Govt. of Goa/GCZMA may follow the prescribed norms. NCSCM along with the representative of NCESS and the representative of the Govt. of Goa will undertake field surveys for rectification/ ratification/ validation. The cost for NCSCM's participation will be borne by the Govt. of Goa/GCZMA.  
**(Action: GCZMA)**

GCZMA will expedite release of pending payments due to NCSCM on account of their contract with NCSCM for preparation of CZMP on 1:25,000 scale and local level maps as per CRZ Notification, 2011. This is essential for NCSCM to carry forward any further work for GCZMA. **Action: GCZMA, Time line: 2 weeks from issue of the**



**INFORMATION ISSUED UNDER RTI ACT,  
2005**

Annex-1



**NATIONAL CENTRE FOR SUSTAINABLE COASTAL MANAGEMENT**  
Ministry of Environment, Forest & Climate Change, Government of India

Date: 23/02/2024

**ATTENDANCE SHEET**

Discussion on issues related to shifting of approved Goa CZMP Data Base  
(CRZ Notification 2011) superimposed over Bhunaksha API

VENUE: Atoll Boardroom, NCSCM @ 11.00 hrs

Sl. No.	Name & Designation	Contact No.	Signature
1	Shri. Alexo Sequeira Min (Env), Goa	9822102174	
2	Shri. Upendra Joshi OSD to CM Goa	9822114335	
3	Dr. Sujit Kumar Bapat IS, MoEFCC	9717494567	
4	Pooja Ramachandran Act Director, NCSCM	9540944412	
5	Johnson Bealy Fernandes Director of Env & CC, Goa	9423323127	
6	Dr. Reji Srinivas Scientist, NCBS, MoES Thiruvananthapuram	9846223734	
7	SHADDESH K NAIK ASSISTANT ENGINEER, S.O.T, W.D.S WATER RESOURCES DEPT, TONDA, GOA	9325837345	
8	Shri. Anil Phule Jr. In-charge Water Resource Dept. Fisheries	7823190205	
9	DR. DULCAN SAMUEL M.Sc., CMA, NCSCM M.T.A. (M.A.T.)	7305726002	
10	Manish Mahapatra D. NCSCM	9884841864	



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Annexure R-2-F

g/c

Government of Goa  
Department of Environment & Climate Change  
4<sup>th</sup> Floor, Dempo Tower, Patta, Panaji-Goa  
Phone Nos.: 0832-2951089  
e-mail: [dir-env.goa@gov.in](mailto:dir-env.goa@gov.in) website: [www.envcc.goa.gov.in](http://www.envcc.goa.gov.in)

No.GCZMA/GEN-MISC/13-14/Part-VII/57

Date: 12/04/2024

To,

The Director,  
National Centre for Sustainable Coastal Management (NCSCM),  
Ministry of Environment, Forest and Climate Change,  
Anna University Campus,  
Chennai 600025.

**Sub: Revision of approved CZMP (2011) of Goa**

Sir / Madam,

I am to refer to the letter dated 01/04/2024 and in response to the same we have to clarify as under.

- 1) As per the decisions taken in the meeting held on 23/02/2024 the State of Goa has provided the updated survey plots used on Bhunaksha platform. These are the same which are in accordance with the hard copy of bund plans that were duly certified by the Goa Water Resources Department. However in order clear the air, the Directorate of Settlement & Land Records, Goa who has aligned the bunds boundary has given a bund certificate so that there is no doubt about the correctness of the bund alignment data.
- 2) The Department of Environment & Climate Change has issued two separate work orders, one for preparation of CZMP 1:25000 scale and one for preparation of CZMP 1:4000 scale. The Department of Environment & Climate Change has already paid full amount to NCSCM i.e. Rs.98,78,960/- for preparation of CZMP 1:4000 scale.

Further, as the originally supplied 1:25000 scale itself don not match the Bhunaksha maps of Directorate of Survey and Land Records, necessary corrections also have to be effected in the CZMP 2011 in 1:4000 scale.

There are two matters before the Hon'ble National Green Tribunal (NGT) where the Appellant has sought CZMP 2011 in 1:4000 scale and the GCZMA has submitted that they will provide the same as it is under consideration by your Institution once the CZMP maps in 1:25000 scale and 1:4000 scale are updated as per the Bhunaksha maps of the State of Goa.

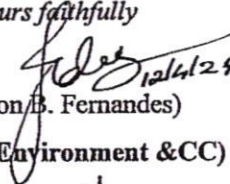
The CZMP guidelines in CRZ notification 2011 clearly stipulates that the CZMP Maps on 1:4000 scale (Local Level Maps) as approved have to be provide to local bodies and revenue authorities for implementation.

In order to comply with the said provision the State of Goa has specifically awarded the work for preparation in CZMP 1:4000 scale in addition to CZMP-2011 of 1:25000 scale and has made necessary payments for the same.

Therefore, you are requested to provide the updated CZMP maps in 1:4000 scale, duly signed & certified to Department of Environment & CC, once the updated CZMP 2011 in 1:25000 scale is approved by MoEF&CC.

Hoping that you will do the needful.

*Yours faithfully*

  
(Johnson B. Fernandes)

Director (Environment & CC)

G/c

Enclosed copy: Certification of Bund Boundary

Copy to:

- 1) **Shri. Sujit Kumar Bajpayee**, Joint Secretary, Ministry of Environment, Forest and Climate Change, CRZ Division, 1<sup>st</sup> Floor, Prithvi Wing, Indira Paryavaran Bhavan, Jor Bag Road, New Delhi- 110003.
- 2) **Dr. H. Kharkwal**, Scientist 'E' CRZ, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhanvan, Vayu Wing, 3<sup>rd</sup> Floor, Room No. V30, Jor Bag Road, New Delhi- 110003.



**Government of Goa**  
**Department of Environment & Climate Change**  
4<sup>th</sup> Floor, Dempo Tower, Patto, Panaji-Goa  
Phone Nos.: 0832-2951089 e-mail: [dir-env.goa@gov.in](mailto:dir-env.goa@gov.in)

No.86-1-2018/ENVT/ACTS-NOTI/15

Date: 04/14/2024

To,  
**Dr. Sujit Kumar Bajpayee,**  
**Joint Secretary,**  
Government of India,  
Ministry of Environment, Forest and Climate Change,  
Prithavi Ving, 1<sup>st</sup> Floor, Room No.135,  
Indira Paryavaran Bhawan, Jor Bhagh Road,  
New Delhi -110003.

**Ref: D.O.No.19-107/2020-IA-III dated 20/03/2024.**

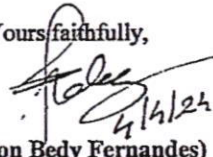
Sir,

As per the discussions/meeting held in Chennai on 23/02/2024, it was pointed out that the survey plans of the State of Goa which were initially supplied to NCSCM in PDF form, upon which the CZMP 2011 was prepared by converting the same into shape file which was not in sync with the survey/cadastral plans prepared by the State of Goa as per the provisions contained in the Goa Land Revenue Code, 1968. The Directorate of Settlement & Land Records (DSLRL), Goa have now converted their survey plans into shape file format and when the CZMP 2011 was overlaid on the same, there was a marginal shift of the survey holding boundaries of each and every property.

In the said meeting held on 23/02/2024, the DSLR Goa has now oriented the bund boundary of the CRZ areas as prepared for CZMP 2011 and none of the other attributes have been touched upon by them. The said data, as is where is basis, is now shared with NCSCM, Chennai on 28/04/2024.

NCSCM has now sought for a time period of 02 months to update the CZMP-2011 as per the survey plans of our State. It is this very CZMP-2011 that would be given to National Centre For Earth Science, Studies (NCESS).

Yours faithfully,

  
(Johnson Bedy Fernandes)  
Director (Environment&CC)

Encl: As above.

1. Minutes of meeting held at NCSCM, Chennai.
2. Letter addressed to NCSCM.

G/F

Annexure R2 - H Colly

F. No. 19-107/2020-IA.III (E-145714)  
Government of India  
Ministry of Environment, Forest & Climate Change  
IA-III Section (CRZ)

Indira Paryavaran Bhavan  
Jor Bagh Road  
New Delhi-110003  
Dated: 26<sup>th</sup> December, 2024

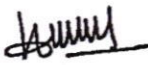
**MEETING NOTICE**

**Subject: Meeting under the Chairmanship of Shri Rajat Agarwal, Joint Secretary, MoEFCC on 07/01/2025 (Tuesday) at 4:00 P.M. onward through Video Conferencing on the matter regarding Status of updation/revision Coastal Zone Management Plan (CZMP) of States/UTs as per CRZ Notification, 2019 – reg.**

It has been decided to convene a meeting under the Chairmanship of Shri Rajat Agarwal, Joint Secretary, MoEFCC on 07/01/2025 (Tuesday) at 4:00 PM onward through Video Conferencing to discuss the "Status of updation/revision Coastal Zone Management Plan (CZMP) of States / UTs as per CRZ Notification, 2019 (except Odisha, Maharashtra, Karnataka and Kerala".

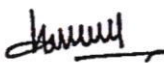
2. In this regard, the undersigned is directed to request your kind participation (not below the rank of Director) in the aforesaid meeting. The Web-link of the said meeting will be share due course of time separately.

3. This is issued with the approval of the Competent Authority.

  
(Dr. H. Kharkwal)  
Scientist 'E' (CRZ)  
Tel.No.011-20819371  
Email: h.kharkwal@nic.in

To,

1. Joint Secretary, MoEFCC, New Delhi
2. Director, NCSCM, Chennai
3. The Principal Secretary (Env.), Govt. of Andhra Pradesh.
4. The Principal Secretary (Env.), Govt. of Tamil Nadu
5. The Principal Secretary (Env.), Govt. of Gujarat
6. The Principal Secretary (Env.), Govt. of Goa
7. The Principal Secretary (Env.), Govt. of Karnataka
8. The Principal Secretary (Env.), Govt. of Kerala
9. The Principal Secretary (Env.), Govt. of Maharashtra
10. The Principal Secretary (Env.), Govt. of Odisha
11. The Principal Secretary (Env.), Govt. of West Bengal
12. The Chairman CZMA, UT of Puducherry, UT of Daman & Diu, UT of Lakshadweep, UT of Andaman & Nicobar.
13. Office Copy / Guard File.

  
(Dr. H. Kharkwal)  
Scientist 'E' (CRZ)

Copy to:

1. PSO to Secretary, EFCC, New Delhi
2. PPS to Special Secretary, MOEFCC, New Delhi
3. PPS to Additional Secretary, MOEFCC, New Delhi



**Government of Goa**  
**Department of Environment & Climate Change**  
4<sup>th</sup> Floor, Dempo Tower, Patto, Panaji-Goa  
Phone Nos.: 0832-2951089

e-mail: [dir-env.goa@gov.in](mailto:dir-env.goa@gov.in) website: [www.envcc.goa.gov.in](http://www.envcc.goa.gov.in)

No..GCZMA/GEN-MISC/13-14/Part-VII/11

Dated: 18 / 12 / 2024

**To,**  
**The Director,**  
National Centre for Sustainable Coastal Management (NCSCM)  
Ministry of Environment, Forest & Climate Change (MoEF&CC)  
Koodla Building Anna University Campus,  
Chennai, 600025 India.

**Sub: Clarification in relation to the methodology adopted for corrections to the notified CZMP 2011.**

Madam,

As per the meeting held on 23/02/2024 in your Institute, certain decisions were taken which are capsuled in the minutes that were drawn later. Pursuant to the said decisions we had to carry out certain acts which acts have been already performed by us and the modified CZMP 2011 was subsequently prepared by your Institute upon checking the revised / updated CZMP 2011 we observed that it was in sync with the Bhunaksha plans of our State.

Being satisfied with the updated plans, we had forwarded the same to the NCZMA and they too upon verifying with the Bhunaksha plans, had sent the same to Technical Scrutiny Committee for verification.

During the course of the tripartite meeting of us, your Institute and the Technical Scrutiny Committee on 17/12/2024, an issue which cropped up was about the methodology used in corrections which are to be made in the notified CZMP 2011. On this aspect we wish to clarify that when the State of Goa had supplied the survey plans to your Institute, the said plans were given in PDF format. This PDF was converted into shape files by your Institute and thereafter the CZMP 2011 was prepared by using satellite imageries.

In the meanwhile, our Land Survey Department also vectorized the survey plans by converting the same into shape files. When we overlaid the CZMP 2011

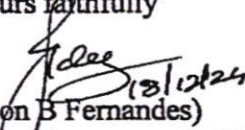
onto the Bhunaksha plans there was a mismatch of the survey boundaries and the bund boundary was shifted towards the landward side. There was a shift of 10 mts to 20 mts of the bunds towards the landward side. This mismatch has been corrected which was placed before the Technical Scrutiny Committee.

The methodology used for the purpose of corrections to the CZMP 2011 was by taking ground control points by means of using DGPS instrument. It is only on account of we having not been able to put up our case on the aspect of methodology that the Technical Scrutiny Committee was not convinced to put their stamp of approval on the updated CZMP 2011.

The above fact may please be brought to the notice of the Technical Scrutiny Committee before finalizing the minutes so that the CZMP 2011 is updated and the CZMP 2019 is fast-tracked.

Hoping that you will do the needful at the earliest.

Yours faithfully

  
(Johnson B Fernandes)  
Director (Environment & CC)

Copy to:

1. P.A to Hon'ble Chief Minister, Secretariat, Porvorim Goa.
2. O.S.D to Hon'ble Minister for Environment & Climate Change, Secretariat, Porvorim Goa.
3. P.A to Secretary (Environment & Climate Change), Secretariat, Porvorim Goa.
4. Scientist E, CRZ, Govt. of India, Ministry of Environment & Forest and Climate Change, Prithvi Wing, 1<sup>st</sup> floor Room No 135, Indira Paryavaran Bhavan, Jor Bagh Road, New Delhi 110003.

Annexure I

1423



# Government of Goa

## Directorate of Settlement and Land records

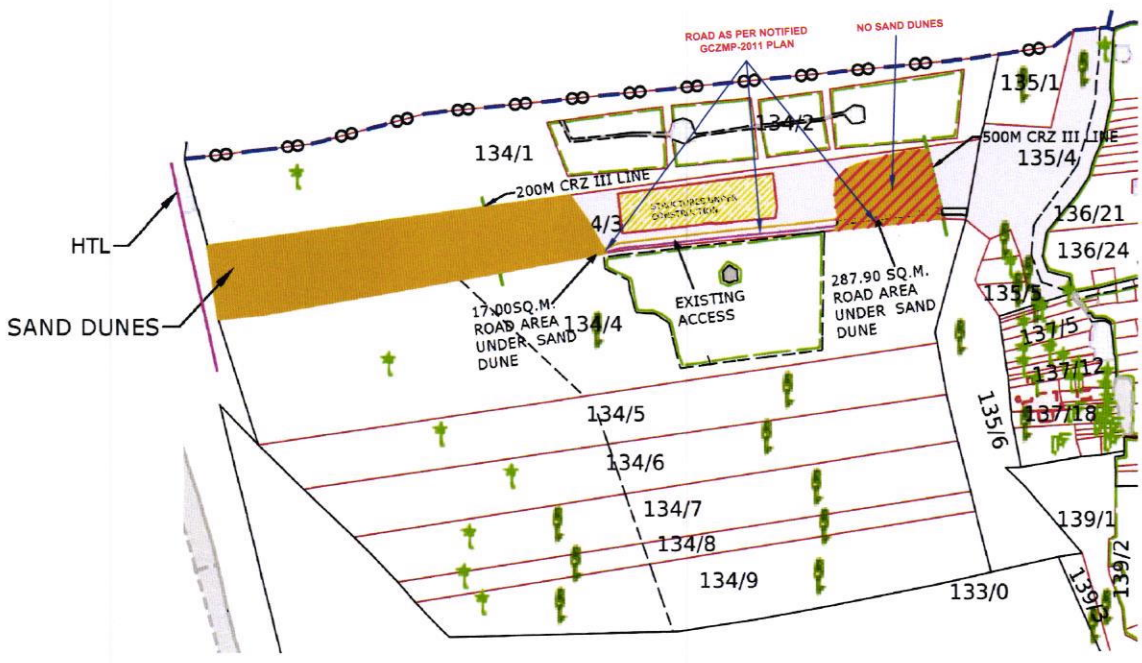
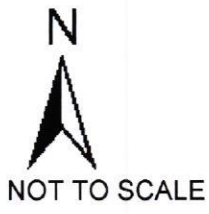
### Survey Plan

#### Taluka / Village Name : SALCETE / Cavelossim

Survey / Subdiv No. : 134/3,135/4

Appln date:

Ref. No. :



LEGENDS	
SAND DUNE	
HIGH TIDE LINE	
CRZ LINE	

This record is computer generated on 14/10/2024 11:55:50 as per Online Ref No.. This record is valid without any signature as per Govt of Goa Notification No. 26/13/2016-RD/8639 dtd. 13/09/2021. The latest copy of this record can be seen/verified for authenticity on the DSLR website <https://egov.goa.nic.in/dslr>.

**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Environment, (Govt. of Goa)

4<sup>th</sup> Floor, Dempo Tower, Patto Plaza,

Panaji-Goa 403001

Website: [www.czma.goa.gov.in](http://www.czma.goa.gov.in)**Ref. No. GCZMA/Notmatter/O.Appt.No.28/21/21-22/04/2369 Date:25/10/2024**

To,

**The Project Director,**

NCSCM Chennai.

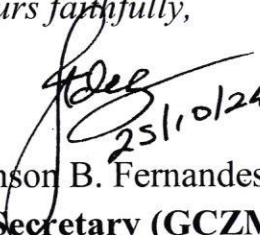
**Sub: Representation of Nova Resorts Pvt. Ltd. pertaining to correction in the mapping of Sand dune in property bearing Survey No. 134/3 Village Cavelossim in Salcete Taluka.**

Sir,

Please find enclosed herein a representation filed by Nova Resort Private Ltd. whereby they state that they had obtained approval to develop a project way back in the year 2015, when CZMP 2011 was not notified nor was the sand dune mapping report in place and now they seek your indulgence to carry out necessary corrections by removal of the sand dune shown in CZMP 2011 in property bearing Survey No. 134/3 Village Cavelossim Salcete Taluka.

You may examine the said representation scientifically and take the final call by guiding the NCESS Kerala who are preparing the draft CZMP 2011.

Yours faithfully,

  
( Johnson B. Fernandes)  
Member Secretary (GCZMA)

ole

Encl: As above

Copy applied on 15/11/2024  
 Date of delivery 16/12/2024  
 Copy ready on 25/11/2024  
 Copying & xeroxing fees 28.62/-  
 Paid under receipt No. 933 Dated 16/12/2024

Public Information Office  
(GCZMA)

